

Government's policies. However, in order to foster growth, competitiveness and transparency in the economy, Government has taken various measures to reduce and rationalise duties and liberalise interest rates.

(c) Both domestic and foreign companies engaged in infrastructure have long-term objectives and enjoy various fiscal concessions which make it unlikely that they will dis-continue their activities suddenly.

#### Utilisation of Revenue Collected from Tea Gardens in Darjeeling

2666. SHRI R.B. RAI : Will the Minister of COMMERCE be pleased to state :

(a) the amount of revenue collected as duties from the tea gardens of Darjeeling by the Union Government during each of the last three years;

(b) whether the Government have undertaken development/welfare works for these tea gardens;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) As per the estimates available with the Tea Board, revenue collected by the Central Government from tea gardens in Darjeeling as cess on production of tea during past 3 years has been as follows :

Year	(Rs. in lakh)
1993	10
1994	8.6
1995	8.3

(b) to (d). For 10 years beginning from 1985-86 to 1995-96, a special scheme called Darjeeling Interest Subsidy Scheme was operated in Darjeeling District to encourage replanting, rejuvenation and infilling activities for boosting production. Under this scheme, Rs. 246.27 lakh have already been disbursed to the planters. Tea Board also implements labour welfare schemes in the district which inter-alia include providing grant to the wards of the tea garden workers for pursuing studies above the primary level and also providing financial assistance to educational institutions, hospitals etc. for construction of health centres, extension of educational and vocational training and specialised treatment facilities for the benefit of the tea garden workers and their families.

#### Growth Centres in A.P.

2667. SHRI YELLAIAH NANDI : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Growth Centres set up in Andhra Pradesh, so far;

(b) the location-wise details thereof; and

(c) the details of centres being set up in Andhra Pradesh during 1996-97 and proposed for 1997-98?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). Four Growth Centres have been allotted to the State of Andhra Pradesh. The location-wise details thereof are given below :

Name of Growth Centre & District	Status
(i) Hindupur (Anantpur)	Approved
(ii) Vizianagaram-Bobbili (Vizianagaram)	Approved
(iii) Ongole (Prakasam)	Approved
(iv) Khammam (Khammam)	Approved

#### Accumulation of stock of Coir Yarn and Coir Products

2668. SHRI A.C. JOS : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Union Government are aware of the accumulation of stock of coir yarn and coir products with the Government of Kerala due to fall in demand of these items both in domestic and foreign markets; and

(b) if so, what action has been taken by the Union Government to help clearance of accumulation?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). With a view to encourage consumption of coir yarn and coir products in the country, the Government have issued an order on 26th June, 1996 for the continuation of the Rebate Scheme on sale of Coir Yarn and Coir Products (excluding rubberised coir products) in the Coir Sector during the year 1996-97.

#### Banking Support to Victims of Natural Calamities

2669. SHRI BHAKTA CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India had issued any guidelines to the commercial banks in regard to financial assistance to persons affected by natural calamities/riots etc.;

(b) if so, the details thereof;

(c) the amounts disbursed so far in Orissa particularly in Nuapara and Kalahandi districts of the State during 1993-94 and 1994-95; and

(d) the number of persons benefited therefrom?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). Reserve Bank of India (RBI) has reported that it had issued standing guidelines to banks in August,

1984 to be followed by them for providing relief in areas affected by natural calamities/riots etc. The above guidelines have been issued to enable banks to take uniform and concerted action expeditiously, particularly to provide the financial assistance to agriculturists, small scale industrials units, artisans, small business and trading establishments affected by natural calamities. These guidelines inter alia, envisage:

- (i) Conversion short-term production loans into medium term loans.
- (ii) Rescheduling/postponement of existing term loan instalments.
- (iii) Provision of additional need-based crop loans/working capital.
- (iv) Relaxation in security and margin norms.

The guidelines also envisage provision of consumptions loans upto Rs. 1000/-. The interest rates are to be charged by the banks as per the directives on Interest Rates issued by RBI. However, those borrowers who meet the eligibility criteria under the Scheme of Differential Rate of Interest (DRI) are to be provided credit in accordance with the DRI Scheme.

RBI have further reported that in respect of current dues in default, the guidelines envisage that no penal interest will be charged. The bank should also suitably defer the compounding of interest charged.

(c) and (d). The number of persons assisted and the amount disbursed so far in Orissa particularly in Kalahandi and Nuapara Districts of the State during 1993-94 and 1994-95 as furnished by UCO Bank, the convenor bank for the State Level Bankers' Committee (SLBC) for the State of Orissa are set out as under :

(Amount Rs. in Lakhs)

State/ District	1993-94		1994-95	
	Persons assisted	Amount disbursed	Persons assisted	Amount disbursed
Orissa	11,518	413.99	8,652	375.11
Kalahandi	7,911	297.52	6,400	293.57
Nuapara	3,607	116.47	2,252	81.54

#### Notification of Bills

2670. SHRI PRAMOD MAHAJAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the details of Bills passed by both the Houses of Parliament and awaiting their notification and implementation from the dates to be notified by the Government;

(b) the reasons for which these Acts have not so far been notified and made effective; and

(c) the time by which these Acts are likely to be enforced?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c). In reply to the Rajya Sabha Unstarred Question No. 5954, necessary information in relation to Central Acts upto 1993 was furnished to Rajya Sabha on 26.5.1995 and 5.2.1996 for laying on the Table of that House.

Since up-to-date information including that of 1994, 1995 and 1996 is not readily available, the same is being collected from various Ministries and Departments and shall be laid on the Table of the House.

#### Cotton Monopoly Procurement Scheme

2671. SHRI MOHAN RAWALE :  
SHRI RAM NAIK :

Will the Minister of TEXTILES be pleased to state:

(a) whether the Cotton Monopoly Procurement Scheme is in operation in the State of Maharashtra for the last 23 years under the provisions of Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971;

(b) whether the farmers have benefited from this scheme and their exploitation at the hands of traders/agents has been eliminated;

(c) whether the Union Government fixed the term of the scheme;

(d) if so, the present position in regard thereto;

(e) whether the Government of Maharashtra has requested the Union Government to extend the scheme on long term basis in the interest of farmers; and

(f) if so, the reaction of Govt. thereto?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) to (d). The Maharashtra Raw Cotton Monopoly Procurement Scheme has been in operation in the state of Maharashtra since 1972-73 cotton season under the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971. At the request of the Govt. of Maharashtra, in 1995 the Government agreed to extend the Scheme for a period of one year upto 30.6.96.

(e) and (f). Yes, Sir. The request of Government of Maharashtra is under consideration of the Govt. of India at present.

[Translation]

#### Coal Projects

2672. SHRI AMAR PAL SINGH : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to set up new coal projects;

(b) if so, the details thereof; and

(c) the locations identified for those projects?